

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 302**  
IB-120(ND)/2024

**IN THE MATTER OF:**

Think Walnut Digital Pvt Ltd

**.....APPLICANT/PETITIONER**

**Vs**

Oxygen Services (India) Pvt Ltd.

**.....RESPONDENT**

**SECTION**

**U/s 9 of IBC, 2016**

**Order delivered on 26.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Tishampati Sen, Mr. Gaurang Mehta,  
Ms. Riddhi Sancheti, Mr. Anurag Anand,  
Mr. Mukul Kulhani, Advocates.

For the Respondent : Mr. Kunwarpreet Singh, Mr. Prakul Thadi, Advocates.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

In compliance with the order dated 22.03.2024, the Corporate Debtor has filed reply affidavit. Learned Counsel appearing for the Applicant at the outset submitted that he has filed an affidavit seeking to take on record additional documents which has not come on record. We decline the prayer, since, the affidavit has been filed without seeking leave of the Court.

Heard the submissions made by the Learned Counsel appearing for the Applicant and the Learned Counsel appearing for the Corporate Debtor.

Arguments heard.

The parties are at liberty to file written submissions along with case laws, if any, within one week.

List the matter on **14.05.2024** for compliance.

**Sd/-**

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

**Sd/-**

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**